

sends a notice, he should enquire from the notice the very next day as to what has happened to that.

Shri H. N. Mukerjee (Calcutta—Central): Yesterday we requested you to direct the Government to place Shri Sen's report regarding the Assam situation on the Table of the House.

Mr. Speaker: I did not direct Shri Sen to place it on the Table, or direct the Government to lay Shri Sen's report on the Table of the House. What I said was that perhaps Shri Sen may get up and address the House and give us the benefit of his experience or, if he chooses, he may place the report on the Table of the House. Possibly, it may be a report to the Government and it may be confidential, I do not know. Therefore, I need not give a direction that it ought to be laid on the Table of the House.

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) *Supplementary Statement No. V Tenth Session, 1960.* [See Appendix III, annexure No. 49].
- (ii) *Supplementary Statement No. VIII Ninth Session, 1959.* [See Appendix III, annexure No. 50].
- (iii) *Supplementary Statement No. XVII Seventh Session, 1959.* [See Appendix III, annexure No. 51].

(iv) *Supplementary Statement No. XXI Fifth Session, 1958.* [See Appendix III, annexure No. 52].

REPORT OF DELHI DEVELOPMENT AUTHORITY

The Minister of Health (Shri Karmarkar): I beg to lay on the Table a copy of Report on the working of the Delhi Development Authority for the period from the 30th December, 1957 to the 31st March, 1959, under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-2336/60].

NOTIFICATIONS ISSUED UNDER MOTOR VEHICLES ACT, REPORT OF HOTEL STANDARDS AND RATE STRUCTURE COMMITTEE AND GOVERNMENT RESOLUTION THEREON

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table—

(i) A copy of each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. H(T)14-787/58 published in Himachal Pradesh Administration Gazette dated the 30th July, 1960, making certain amendment to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh. [Placed in Library. See No. LT-2337/60].

(b) Notification No. 127/60 published in Andaman and Nicobar Gazette dated the 5th July 1960 making certain amendment to Andaman and Nicobar Islands Motor Vehicles Rules, 1920. [Placed in Library. See No. LT-2338/60].

[Shri Raj Bahadur]

(ii) A copy of each of the following papers:—

(a) Report of the Hotel Standards and Rate Structure Committee.

(b) Government Resolution No. 2-TT.II(1)/58, dated the 27th July, 1959 containing decisions on certain recommendations of the above Committee.

[Placed in Library. See No. LT-2339/60.]

CONVICTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following communication dated the 29th August, 1960, from the Judge, Third Tribunal, Alipore:—

"I am to inform you that the judgment of the Tribunal Case No. 1 of 1953 (Supplementary) State Vs. Kansari Halder and Jogen Guria has been delivered this day (29-8-60) and the accused Kansari Halder, Member, Lok Sabha, has been found guilty of the offence of criminal conspiracy to commit arson and murder under Sections 120B/302/436, Indian Penal Code and convicted and sentenced to imprisonment for life. He has been remanded to Alipore Central Jail and recommended to be treated as a Division I Prisoner."

APPROPRIATION (No. 4) BILL

The Minister of Finance (Shri Morarji Desai): I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61 be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the title were added to the Bill.

Shri Morarji Desai: I move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.20 hrs.

MOTION RE: INTERNATIONAL SITUATION

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move:

That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.

It has been my privilege to move a resolution of this kind almost in every session of Parliament. It is right that these matters should be brought up before the House and yet I have a

*Moved with the recommendations of the President.